

The Second Press Commission has made certain recommendations on this subject. These are being examined.

### Grant of Industrial Licences Under MRTP Act

7142. SHRI K. LAKKAPPA :

SHRI GULSHER AHMED :

Will the Minister of INDUSTRY be pleased to state :

(a) whether new industrial licences were granted to any Industrial House, registered under Section 26 of the M.R.T.P. Act 1969 during the last three years and if so, the details thereof;

(b) the reasons and justification for grant of such new licences;

(c) whether the industries for which new licences were granted have been set up;

(d) if not, the reasons therefor and action taken, if any by Government; and

(e) present policy of Government in the matter of sanction of new Industrial licences to Industrial Houses covered under MRTP Act ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) Yes, Sir. 276 licences were issued during the year 1980-82 to the industrial undertakings registered under the M.R.T.P. Act, 1969. The details about these licences are published regularly by Indian Investment Centre and circulated alongwith their Monthly News Letter.

(b) These licences were issued on due consideration of merits of each case and in accordance with the provisions of the I (D&R) Act, 1951.

(c) and (d) The licensed industrial undertaking are required to be set up in accordance with the conditions stipulated in the relevant licence and within the period as specified in each case. Monitoring Cells have been set up in each Ministry to review their progress and steps are taken to revoke licences where progress in implementation is not found satisfactory.

(e) The industrial undertaking covered by the M.R.T.P. Act can set up industries included in Appendix I to the Press Note of 2nd

February, 1973 as amended by Press Note of 21st April, 1982. They can set up industries in areas not included in Appendix I subject to undertaking of prescribed level of export obligation.

### CBI Probe Regarding Misappropriation by Top Officials and a Minister of Manipur

7143. SHRI ATAL BIHARI VAJPAYEE:  
SHRI SURAJ BHAN :

SHRI RAMPRASHAD AHIRWAR :

Will the Minister of Home AFFAIRS be pleased to state :

(a) whether it is a fact that for many months, the C.B.I. has been making investigations into at least seven cases of misappropriation and embezzlement of several crores of rupees involving some top officials and a Minister of Manipur ;

(b) whether it is a fact that some cases involving the Chief Minister have already been withdrawn from the CBI ; and

(c) it so, full facts in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI P. VENKATASUBBAIAH) : (a) Yes Sir. Ten cases involving various officials and an ex-Minister of Manipur are under investigation by CBI.

(b) and (c) Yes, Sir. Following the withdrawal of consent under section 6 of the DSPE Act by the Government of Manipur, some cases have been withdrawn from CBI.

### Number of IAS/IPS/IFS Posts Manned by Scheduled Casts and Scheduled Tribes in Government of India

7144. SHRI BANWARI LAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of posts manned by IAS, IPS and IFS as on 1 January, 1983 in various Departments/Ministries of Government of India ;

(b) the total number of Scheduled Caste and Scheduled Tribe employees in (a) above along with their particulars ; and

(c) steps taken by Government to give adequate representation under directives issued by Prime Minister in this regard and the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATSUBBAIAH) : (a) and (b) The requisite information in respect of officers belonging to the Indian Administrative Service, Indian Police Service and Indian Forest Service who were serving at the Centre on tenure deputation (excluding those working in public enterprises or on foreign assignments) as on 1.1.83 is indicated below :

	I.A.S.	I.P.S.	I.F.S.
1. Total	638	27	2
2. Number of SCs/STs out of the total	44	3	—

(c) Posts of and above the rank of Under Secretary at the Centre are normally filled by drawing officers from All India Services and other organised Central Services Group 'A' on the basis of suitability, keeping in view the specific requirements of each post and the qualifications and experience of the officers on offer for central deputation. Since these posts are normally filled on tenure deputation basis, there is no reservation provided for Scheduled Castes/Scheduled Tribes in these posts. However, recruitment rules in respect of various Services, including the Indian Administrative Service, the Indian Police Service and the Indian Forest Service, from which officers are drawn to man the posts in Central Secretariat provide for reservation for Scheduled Castes/Scheduled Tribes. Moreover, whenever cadre controlling authorities of different cadres are requested to suggest names for central deputation, they are advised to give due consideration to eligible Scheduled Caste/Scheduled Tribe officers and names of Scheduled Caste/Scheduled Tribe officers so recommended are considered while making placements at the Centre.

### न्यूज प्रिन्ट कारखानों का समुचित कार्यकरण

7145 श्री रतन सिंह राजदा :

प्रो० अजित कुमार मेहता :

डा० सुब्रह्मण्यम स्वामी :

क्या उद्योग मंत्री निम्नलिखित जानकारी दशनि वाला विवरण सभा-पटल पर रखने की कृपा करेंगे कि :

(क) देश में न्यूज प्रिन्ट के कुल कितने कारखाने हैं;

(ख) उनमें से उन कारखानों की संख्या कितनी है जो सुचारू रूप से उत्पादन कार्य में संलग्न है;

(ग) उन कारखानों की संख्या और नाम क्या हैं जो सुचारू रूप से उत्पादन नहीं कर पा रहे हैं; और

(घ) उनके द्वारा सुचारू रूप से उत्पादन न कर पाने के क्या कारण हैं;

**उद्योग मंत्री (श्री नारायण दत्त तिवारी) :**

(क) से (घ) वर्तमान में देश में अखबारी कागज उत्पादन करने वाले तीन एकक हैं। दि नेशनल न्यूजप्रिन्ट एण्ड पेपर मिल्स लि० सन्तोषजनक कार्य कर रहा है। किन्तु, मैसूर मैसूर पेपर मिल्स लि० के अखबारी कागज एकक और हिन्दुस्तान पेपर कारपोरेशन लि० केरल अखबारी कागज परियोजना को जिनमें उत्पादन क्रमशः 1981 और 1982 में चालू हुआ है, अभी अगना उत्पादन स्थिर करना है। वे 1982 के मध्य से विजली की कमी का सामना कर रहे हैं।

### Implementation of Reservation Quota of SCs/STs in Cabinet Secretariate, RAW

7146. SHRI KESHAORAO PARDHI : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that reservation quota of Scheduled Castes and Scheduled Tribes is not implemented in the Cabinet Secretariat Research and Analysis Wing in recruitment, departmental competitive examinations and promotions, etc., for the last three years ;

(b) if so, the reasons therefor ; and

(c) if not, the details of the implementation of the reservation quota separately for recruitment, departmental competitive examinations and promotions ?